

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 133

**1365/22, 1367/22 , 1369/22, 48/2022, 67/2020, 2492/23, 2544/23, 2559/23, 2560/23,
2561/23, 2562/23, 2563/23, 2564/23, 2565/23, 2566/23, 2567/23, 2568/23, 2569/23,
2574/23, 2576/23, 2577/23, 2578/23, 2579/23, IA No. 23/2024**

CP(IB)/42(CH)2017

(Admitted)

IN THE MATTER OF:-

Corporation Bank

...Petitioner

Versus

Amtek Auto Ltd.

...Respondent

**Under Section: 7, IBC 2016, sec. 43(1) r/w 44(1), 66(1), 45(1), 60(5), 45(1) and
Rule 11 of the NCLT Rules**

Due to paucity of time, the matter could not be taken up today, hence the matter
is adjourned to 13.06.2024.

Sd/-
Court Officer

Tanvi
30.04.2024